

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 396 OF 2018
& IA NO. 1894 OF 2018**

Dated: 02nd January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Arya Energy Ltd. & Anr.

.... Appellant(s)

Vs.

Madhya Pradesh Power Management company Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Anand K. Ganeshan

Counsel for the Respondent(s) : Mr. Nitirn Gaur for R.1

ORDER

Learned counsel for the appellant states that all the respondents have been served and she will be filing affidavit of service today in the Registry.

Admit. Issue notice to the Respondents returnable on 11.03.2019. Mr. Nitin Gaur takes notice on behalf of Respondent No.1 and seeks six weeks time to file reply. Time is granted. Learned counsel for the respondents may file reply on or before 14.02.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 28.02.2019 with advance copy to the other side.

List the matter on **11.03.2019.**

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**